

**CENTRAL ELECTRICITY REGULATORY
COMMISSION
NEW DELHI**

Petition No. 294/GT/2020

Subject: Petition for seeking truing up of tariff for the 2014-19 Tariff Period in respect of Kahalgaon STPS Stage-I (840 MW).

Petition No. 440/GT/2020

Subject: Petition for determination of tariff for the 2019-24 Tariff Period in respect of Kahalgaon STPS Stage-I (840 MW).

Petitioner: NTPC Ltd.

Respondents: Bihar State Power (Holding) Company Ltd and 13 others

Date of Hearing: **25.2.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas kumar Singh, Member

Parties present: Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Ms. Mehak Verma, Advocate, NTPC
Shri Prashant Chaturvedi, NTPC
Shri R.K. Mehta, Senior Advocate, GRIDCO
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Ms. Shefali Solti, TPDDL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Ms. Megha Bajpeyi, BRPL
Shri Manish Kumar Choudhary, Advocate, BHPCL
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Durga M Sahoo, GRIDCO
Shri Mahfooz Alam, GRIDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri B.Rajeswari, TANGEDCO
Ms. R.Ramalakshmi, TANGEDCO
Ms. R.Alamelu, TANGEDCO

Record of Proceedings

The case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters.



3. Due to paucity of time, the Respondents could not make submissions in these matters.

4. The Petitioner is directed to submit the following additional information, by 23.3.2022 after serving copy to the Respondents:

A. For the 2014-19 Tariff Period:

- i. *Justification for not taking prior approval for all new items in the tariff order (amounting to Rs 8782.27 lakh) claimed in the petition for the 2014-19 tariff period;*
- ii. *Confirmation that the items claimed as additional capital expenditure and capital spares (not part of capital cost) for 2014-19 tariff period are not funded through compensation allowance;*
- iii. *GCV on 'as received' basis from January, 2014 to March, 2014 separately for coal received from MGR, other domestic sources and imported. Also submit the normative value of Total moisture and Equilibrated moisture vis a vis actual for coal received from MGR, other domestic sources and imported for January, 2014 to March, 2014;*
- iv. *Re-submit Form II with all the information, instead of marking the relevant information such as pressure, temperature etc. as not applicable in the said Form;*
- v. *Head-wise segregation, expenditure made out of Compensation allowance;*
- vi. *Resubmit Form 9Bi and provide the name of the asset for each decapitalized item in it which has not been done presently;*
- vii. *Detailed justification for each of Line items, other than capital spares in nature, such as Battery Bank, DC voltmeter, 80MB Hard Disc, C&I Equipment erection, Erection Testing and commissioning, Russian Relay, Work station, removal of coupling, DDCMIS, economizer coils, 400 kV CT PKG, DC Ammeter, Data Acquisition System, Erection & Commissioning of Valves, Electrification, Lighting, Network Processing Module, Supply of Equipment, Fabrication and Erection, etc. in form-17 (Capital Spares) wherein it is observed that names of some items are very general such as relay, coupling, module etc.;*
- viii. *An undertaking that the items claimed under additional capitalization and / or Capital spares do not pertain to O&M expenses and not met out of Compensation allowance;*
- ix. *Quantity against each of the capital spares claimed;*
- x. *Detailed justification for claims in respect of some of the capital spares more than once with variance in cost.*
- xi. *Reason for considering average GCV as 9718.67 kCal/kWh despite the GCV of coal for January, 2014, February, 2014 and March, 2014 indicated to be 10186 kCal/kWh, 10143 kCal/kWh and 10123 kCal/kWh respectively.*



B. For the 2019-24 Tariff Period:

- i. Confirmation that items claimed as additional capital expenditure for 2019-24 tariff period are not funded through special allowance;*
- ii. Re-submit the Form II with all the information required in it, instead of marking the relevant information such as pressure, temperature etc. as Not Applicable in the said Form;*
- iii. Year-wise details of R&M works planned to be undertaken through special allowance.*
- iv. Supplementary PPA's if any, from beneficiaries considering the fact that useful life of the generating station is completing in 2020-2.*
- v. Confirmation that the items claimed as additional capital expenditure for 2019-24 tariff period are not funded through Special allowance.*
- vi. Details of GCV separately for coal received from MGR, other domestic sources and imported for the months of October, 2018, November, 2018 and December, 2018. Also submit the normative value of Total moisture and Equilibrated moisture vis a vis actual for coal received from MGR, other domestic sources and imported.*
- vii. The envisaged MU to be generated and the amount of ash generation on account of the envisaged MU's.*
- viii. Bifurcation of the projected ash utilization inside the plant as well as outside the plant.*

5. The Respondents shall file their replies by 6.4.2022, after serving copy to the Petitioner, who may file its rejoinder/ response, if any, by 13.4.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Petition is part heard. The Respondents shall make oral submissions during the next date of hearing, for which separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

